



# The Orissa Gazette

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No. 18. CUTTACK, FRIDAY, APRIL 23, 1937.

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

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## PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

### HOME, REVENUE AND FINANCE DEPARTMENTS.

*The 20th April 1937.*

#### NOTIFICATIONS.

*The 17th April 1937.*

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No. 4548—IH-5/37-A.—Under section 25 of the Negotiable Instruments Act, 1881 (Act XXVI of 1881), the Governor hereby declares Wednesday, the 12th May 1937, to be a public holiday on account of the Coronation of His Majesty the King Emperor.

*The 20th April 1937.*

No. 1735—La-39-R.—In exercise of the powers conferred by section 48 (1) of the Land Acquisition Act, 1894 (Act I of 1894), the Government of Orissa are pleased to withdraw from the acquisition of the land required to be taken by Government at the expense of the Puri district board for construction of a temporary crossing in the village of Bhubanpur, pargana Kethdesh, zila Puri, covered by declaration no. 834-R., dated the 25th January 1936, published at page 95, Part I, of the *Bihar and Orissa Gazette* of the 5th February 1936.

No. 1736—La-42-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Sambalpur District Council for a public purpose, viz., for the location of a pound house at Sason in the village of Sason, thana Sason, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.10 acre of standard measurement consisting of plot no 45/3 (0.10), bounded on the—

North—By plot no. 71,

East—By plot no. 45,

South—By plot no. 45,

West—By plot no. 57,

is required within the aforesaid village of Sason.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 23rd May 1937, before the Deputy Commissioner of Sambalpur, will be considered.

The 20th April 1937.

**No. 1737—La-41-R.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the district board, Balasore, for the extension of the M. E. School at Remuna in the village of Madhipur, pargana Remuna, zila Balasore, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.72 acre, bounded on the—

North—By plot no. 582 and part of plot no. 431,

East—By part of plot no. 431,

South—By plots nos. 407, 409 and 425,

West—By plots nos. 426 and 532,

is required within the aforesaid village of Madhipur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Balasore.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 23rd May 1937, before the Collector of Balasore, will be considered.

The 20th April 1937.

**No. 1741—La-40-R.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz, for diversion of Machgan Canal at the 6th and 7th mile in the village of Madhyasasan, pargana Hariharpur, zila Cuttack, it is hereby notified that for the above purpose 8 pieces of land measuring, more or less, 20.98 acres, bounded on the—

**Block A—area 0.13 acre.**

North—By part of plot no. 220,

East—By plot no. 222,

South—By plot no. 221,

West—By plot no. 218;

**Block B—area 0.58 acre.**

North—By part of plots nos. 229, 227, 226 and 1176 and plot no. 1187,

East—By plots nos. 1175 and 1174,

South—By plot no. 1190,

West—By plots nos. 224, 1181, 1183, 1185, 1187 and 223;

**Block C—area 6.88 acres.**

North—By part of plots nos. 425, 430, 435, 438, 653, 794, 799, 785, 784, 783, 779, 777, 772, 822, 765, 764, 834, 835, 837, 839, 843, 845, 847 and plots nos. 429, 786 and 846,

East—By part of plot nos. 835, 837, 839, 843, 845 and 847 and plot no. 846,

South—By part of plots nos. 798, 800, 801, 805, 811, 809, 1161, 1159, 826, 1158, 1157 and the land to be acquired in Block D,

West—By plot no. 236 and part of plots nos. 1158 and 1157;

**Block D—area 7.58 acres.**

North—By the land to be acquired in Block C,

East—By part of plots nos. 851, 861, 867, 866, 868, 1007, 1006, 1005, 1002, 1001, 978, 1028, 1042, 1045, 1046, 1049, 1051, 1061, 1062, 1063, 1064, 1112, 1065, 1112, 1066, 1108, 1083, 1103, 1102, 1100, 1099, 1097, 1093, 1095 and 1094 and plots nos. 850, 1000, 997, 1111 and 1098,

South—By plots nos. 1171 and 3553,

West—By part of plots nos. 1157, 857, 853, 1146, 1145, 1144, 1143, 1142, 1016, 1017, 1018, 1023, 1024, 1036, 1037, 1042, 1128, 1118, 1112 and 1116;

**Block E—area 0.72 acre.**

North—By plot no. 1298,

East—By plots nos. 3546, 3547, 3544 and 3500,

South and West—By part of plots nos. 3561, 3487, 3491, 3492, 3493, 3494, 3495, 3496, 3482 and 3518;

**Block F—area 0.52 acre.**

North—By plots nos. 1299 and 1326,

East—By plot no. 1301,

South—By part of plots nos. 3448, 3449 and 3450,

West—By plot no. 3500 and part of plot no. 3450;

**Block G—area 3.30 acres.**

North—By plots nos. 1301 and 1302,

East—By part of plots nos. 1317, 1314, 1311, 1319, 3440, 3365, 3364, 3366, 3367 and 3368,

South—By plots nos. 3439 and 3522,

West—By plots nos. 1301, 3444, 3439 and 3522 and part of plots nos. 1306, 1307, 1308 and 3443;

*Block H—area 1.47 acres.*

(For replacing Gochar land.)

North—By plots nos. 3183, 3180 and 3100,

East—By plots nos. 3100, 3169 and 3171,

South—By plot no. 3205,

West—By plots nos. 3183, 3188, 3189,  
3190, 3192 and 3196 ;

are required within the aforesaid village of Madhyasasan.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack or in that of the Executive Engineer, Mahanadi Division, Cuttack.

In exercise of the powers conferred by section 17 (4) of the said Act the local Government have decided that, in view of the urgency of the project, provisions of section 5-A of the Act shall not apply.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

## EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

### NOTIFICATIONS.

*The 20th April 1937.*

**No. 2062-L. S.-G.**—In exercise of the power conferred by section 27 of the Bihar and Orissa Excise Act, 1915 (Bihar and Orissa Act II of 1915), and in supersession of all previous orders on the subject, the Government of Orissa are pleased, to impose duty with effect from the 1st April 1937, in the areas, on the articles and at the rates specified in the annexed table and to direct that, subject to the exceptions noted below, duty on any such article shall be payable:—

- (a) when it is imported, at the rates imposed in the area to which it is imported;
- (b) when it is exported, at the rate imposed in the area from which it is exported;
- (c) when it is transported from an Excise warehouse in Orissa to the premises of a licensed retail vendor, at the rate imposed in the area in which the premises are;
- (d) when it is transported from the Excise warehouse in Orissa to another such Excise warehouse at the highest rate imposed in the area through which the article passes.

*Table.*

Area.	Description of article.	Rate per acer of 80 tolas.
1	2	3
The districts of Cuttack, Puri, Balasore, Sambalpur, Angul and Khondmals.	Ganja ...	Rs. a. p. 40 0 0
The districts of Ganjam and Koraput ...	Ganja ...	29 0 0
The districts of Cuttack, Puri, Balasore, Sambalpur, Angul and Khondmals.	Bhang ...	3 0 0
The districts of Ganjam and Koraput ...	Bhang ...	12 8 0

Exceptions.—No duty shall be imposed:—

- |               |                   |   |
|---------------|-------------------|---|
| 1. Athgarh.   | 10. Mayurbhanj.   | (a) on ganja or bhang exported to any of the seventeen Feudatory States noted in the margin from a licensed warehouse in any of the districts of Angul, Khondmals, Balasore, Cuttack or Puri. |
| 2. Athmallik. | 11. Narasinghpur. |   |
| 3. Baramba.   | 12. Nayagarh.     |   |
| 4. Baud.      | 13. Nilgiri.      |   |
| 5. Despalla.  | 14. Pal-Lahera.   |   |
| 6. Dhenkanal. | 15. Ranpur.       |   |
| 7. Hindol.    | 16. Talcher.      |   |
| 8. Keonjhar.  | 17. Tigiria.      | (b) on ganja or bhang exported under the authority of the Deputy Commissioner, Sambalpur, to any one of the five States of Bamra, Kalahandi, Patua, Rairakhol and Sonepur.                    |
| 9. Khandpara. |                   |   |

The 20th April 1937.

**No. 2092—M. 82/37-L. S.-G.**—The following draft of amendments which the Government of Orissa propose to make in exercise of the powers conferred upon them by clause (f) of section 163 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), is published for the information of persons likely to be affected thereby, and notice is hereby given, that the draft will be taken into consideration on or after the 10th June, 1937.

Any objection or suggestion which may be received by the undersigned on or before that date will be duly considered by the Government of Orissa.

NOTIFICATION.

In exercise of the power conferred by clause (f) of section 163 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Governor is pleased to make the following amendments in the rules for the collection of octroi in the Sambalpur Municipality, published with notification no. 10641-M., dated the 14th August 1915 and notification no. 8739-L.S.G., dated the 14th November 1935:—

- (1) Add the following at the end of rule 9(c), "and the person in charge shall comply with such demand of the maharrir".

- (2) Insert the following as new rules 9(d), 16A, 22A and 45 in the said rules for the collection of octroi in the Sambalpur Municipality:—

(i) 9(d) "Notwithstanding anything contained in clauses (a) to (c) of this rule, drivers of motor lorries and cars passing every octroi outpost shall stop their vehicles at the outpost for examination of the goods carried, if any, and shall not leave until permitted by the octroi officials in charge.

(ii) 16A. No person shall refuse to obey the direction of the official on duty at an outpost or branch outpost, or other person authorised in this behalf by the committee, to take articles imported to the nearest outpost where the duty therein is to be levied, or to the Central octroi office as the case may be.

Verification of goods.

(iii) 22A. Notwithstanding anything contained in the preceding rules, all packages of goods must be opened by the person in charge before the octroi officials to verify the goods whenever he is called upon to do so.

(iv) 45. An infringement of rules 9, 16A, 17, 22A and 24 by drivers of motor vehicles passing octroi outposts or by any person in charge of, possessing, or carrying dutiable articles, as the case may be, shall be punishable with fine which may extend to Rs. 50.

E. R. WOOD,

Secretary to Government.

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 15th April 1937.

**No. 3897-I.**—In exercise of the powers conferred by section 6 of the Canals Act, 1864 (Bengal Act V of 1864), the Governor is pleased to make the following amendments with effect from the 2nd April 1937 in the Schedule of Rates of toll laid down in the Bihar and Orissa Government notification no. 3551-I., dated the 12th November 1931, published in Part II, page 1348 of the *Bihar and Orissa Gazette*, dated the 18th November 1931:—

AMENDMENT.

Substitute the following for entries at (a) under the Schedule of tolls to be levied on the Orissa Coast Canal:—

(a) (1) Schedule of rates of tolls for local traffic to be charged on the Orissa Coast Canal, Range III, lying within Orissa (Bhograi to Mirgoda).

Serial no.	Description.	Units of rates.	Tollage rates.
1	2	3	4
1	Vessels loaded ...	Per 100 mds.	Rs. a. p.
2	Vessels empty ...	Do. ...	1 6 0
3	Timber in rafts or loose ...	Per timber ...	0 11 0
4	Bamboos in floats or loose ...	Per 100 bamboos ...	0 5 0
5	Passenger traffic boats ...	...	0 10 0
			Same as cargo boats under S. no. 1 and 2.

(II) Schedule of rates of tolls for through traffic to be charged on the Orissa Coast Canal, Range III, lying within Orissa (Bhograi to Mirgoda).

From		To		Loaded vessels per 100 mds.	Empty vessels per 100 mds.
				Rs. a. p.	Rs. a. p.
1. Bhograi	...	Mirgoda	...	4 12 0	2 6 0

*Note.*—By reason of an agreement entered into between the Bengal and the Orissa Governments, the payments made at Bhograi for local and through traffic from Bhograi to Mirgoda will entitle the payer to traverse the entire length of the canal from Bhograi in Orissa to Peechabani in Bengal for local traffic, and from Bhograi in Orissa to Gewankhali in Bengal for through traffic, respectively.

By order of the Governor,  
A. VIPAN,  
*Secretary to Government.*